हिन्दी सलाहकार समिति के स्थान पर केन्द्रीय हिन्दी समिति की उप-समिति काम करती है। पिछली बार मार्च, 1982 में इसके पुनर्गठन के समय हिन्दी उप-समिति में विदेश मंत्री इसके ग्रध्यक्ष के रूप में ग्रीर संसद के ग्राठ सदस्य इस उप-समिति के सदस्य के रूप में शामिल थे।

Threat to Lion Sanctuaries

1265. PROF. C. LAKSHMANNA: Will the PRIME MINISTER be pleased to state:

- (a) whether Government's attention has been drawn to the news report which appeared in the Times of India of the 11th February, 1985 regarding threat to three lion sanctuaries in the country;
- (b) if so, the redressal measures proposed to be taken by Government in this regard;
- (c) whether it is a fact that the Gir Sanctuary is also under destruction; if so, the remedial steps taken in this regard; and
- (d) whether it is also a fact that Government have dropped the plans for the Silent Valley Project only for the time being and not permanently as per the wishes of the late Prime Minister Shrimati Indira Gandhi?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN): (a) to (c) The New Delhi edition of the Times of India dated 11th February, 1985 does not contain any news report regarding threat to lion sanctuaries in the country. There is only one sanctuary and national park in the country which has lions and that is the Gir National Park and Sanctuary in Gujarat. The State Government of Gujarat who are responsible for the management of the Park and Sanctuary been advised from time to time to take all possible steps to preserve the eco-system of Gir Sanctuary/National Park.

(d) The State Government of Kerala has finally notified the entire Silent Valley Reserve Forest as a National Park with effect from 15th November, 1984.

Impounding of passports by Missions abroad

1266. SHRI KHUSHWANT SINGH: Will the PRIME MINISTER be pleased to state:

- (a) whether there are any specific rules under which Indian officials in missions abroad are entitled to impound passports of Indian citizens;
- (b) whether it is a fact that passport of Shri Khalid Sabir, General Secretary of the World Muslim Minority Commission has been impounded by the Indian High Commission in London; and
 - (c) if so the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHID ALAM KHAN): (a) Yes, Sir. All passport Issuing Authorities in India and in our diplomatic missions abroad derive the powers to issue, refuse, impound or revoke passports from the Passports Act, 1967.

- (b) Yes, Sir.
- (c) The activities of Shri Khalid Sabir son of Shri Ghulam Sabir were considered to be prejudicial to the interests of the sovereignty and integrity of India and the security of India, and hence attracted Section 10(3) (c) of the Passports Act, 1967. His Passport was accordingly impounded under this section.

केन्द्रीय हिन्दी समिति तथा हिन्दी सलाह-कार समिति का पुनर्गठन

1267. श्री जगदम्बी प्रसाद यादव: क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या केन्द्रीय हिन्दी समिति तथा गृह मन्नालय की हिन्दी सलाहाकार समिति का पुनर्गठन किया गया है ;
- (ख) यदि नहीं, तो उनका कब तक पुनर्गठन किये जाने की संभावना है;

(ग) क्या सरकार यह सुनिश्चित करने का विचार रखती है कि इस वर्ष इन समितियों तथा संसदीय राजनावा समिति की अपेक्षित बैठकें करायी जायें?

गह मंत्रालय में र ज्य मंत्रे (श्रीमती रामदुलारोः सिन्हा) : (क) जी नहीं ।

- (ख) केन्द्रीय हिन्दी समिति तथा गृह मंत्रालय की हिन्दी सलाहकार समितियों के पूनर्गठन के बारे में कार्रवाई की जा การและ และกระจากค่า มูลการกฤษ
- (ग) इन समितियों तथा संसदीय राजभाषा समिति की बैठकों का ग्रायोजन संबंधित समिति के ग्रध्यक्ष ग्रीर सदस्यों की सुविधानुसार किया जाता है।

Indo-Sri Lanka agreement regarding maritime Boundary

1268. SHRI M KALYANASUNDA-RAM: Will the PRIME MINISTER be pleased to state:

- (a) the Central Government's reaction on the proposal made by the Tamil Nadu Government, that the 1974-Agreement regarding maritime boundary in the Palk Strait between Sri Lanka and India, be annuled; and
- (b) the steps the Central Government propose to take in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHID ALAM KHAN): (a) Government of India is not aware of any such proposal by the Tamil Nadu Government. A STATE AND A STATE OF A STATE O FIF FIRE

(b) Does not arise.

Setting up of Central administrative tribunal for Central Government employees

BHAGATRAM 1269. SHRI MAN-HAR: Will the PRIME MINISTER be pleased to state:

(a) whether Government have set up a Central Administrative Tribunal for the Central Government employees as envisaged in the Administrative Tribunal, Act, 1985; and

to Questions

(b) if so, the names of the Central Government departments including pendent offices which are not covered under this Tribunal?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING. ADMINISTRATIVE FORMS AND PUBLIC GRIEVANCES AND PENSION AND DEPARTMENT OF THE CULTURE (SHRI K. P. SINGH DEO): (a) Action to set up the Central Administrative Tribunal has been initiat-

- (b) The Central Administrative Tribunal when established will not have any jurisdiction over the following:
- (i) any member of the naval, military or air forces or of any other armed forces of the Union;
 - (ii) any person governed by the provisions of the Industrial Disputes Act, 1947, in regard to such matters in respect of which he is so governed;
 - (iii) any officer or servant of the Supreme Court or of any High Court;
 - (iv) any person appointed to secretarial staff of either House of Parliament or in the case of a Union Territory having a Legislature, of that Legislature

Support to extremists by the British and Pak Governments

1270. SHRI RAMANAND YADAV: Will the PRIME MINISTER be pleased to state:

- (a) whether Government are aware of the fact that Sikh and Jammu and Kashmir extremists have planned joint action agaist Indian leaders to kill and spread terrorist activities in India as reported in Times of India of the 6th March 1985;
- (b) whether Government are aware that they have made their headquarters in London and Lahore to coordinate with their counterpart extremist in India;